

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH , PUNE

Original Application No.107/2024(WZ)

(Letter Petition No.33/2024)

Report on behalf of Maharashtra Pollution Control Board in compliance of the Order dated 6/5/2024 passed by this Hon'ble NGT

1. The applicant Adv Mr.Jain Mukesh N (Manav Juriss), Pandare Bldg, 730, B.J.Marg, Dagdi Chawl, Byculla (W), Mumbai has submitted a complaint/Letter Petition dated 01/03/2024 before this Hon'ble NGT, which is registered as an Original Application No.107/2024 (WZ) against M/s.Vali Mohammad Haji Ahmed & Company, Gala No.11, Gloria Convent School Compound, Byculla, Mumbai alleging that it is operating Saw Mill within 50 mtrs. from school buffer zone, which is a silence zone . The said saw mill is creating huge noise pollution in the vicinity having adverse impact on the health of the students of Gloria Convent School.

2. In the said matter, the Hon'ble NGT vide order dated 6/5/2024 directed the Maharashtra Pollution Control Board (MPCB) to submit a report with respect to the truthfulness of the contents of the aforesaid complaint and the action taken at their end, if any.
3. In compliance of the order dated 6/5/2024 passed by this Hon'ble NGT, the official of the MPCB at Mumbai visited the aforesaid site of M/s.Vali Mohammad Haji Ahmed & Co on 3/6/2024 and observed as under:
 - i) During the visit the unit was found in operation and engaged in CNC machining work on Medium Density Fiber (MDF) without obtaining Consent from MPCB.
 - ii) The unit is located in 09x90 feet gala. In the surrounding area there are godowns of timber and school is adjacent to these godowns.
 - iii) For machining purpose owner has installed 2 nos of CNC machines of 8'x4' size each and only two persons are working there.

- iv) During machining work, generation of dust was observed which spread around the machine inside the gala. The unit has not provided inbuilt dust collector to machine to collect dust. The representative of the unit informed that it has provided vacuum cleaner to collect the dust and also provided blower to suck the dust, however there is no any provision to store the collected dust by blower and same was observed spread in back side area within gala. However, no dust was observed outside of gala.
- v) During visit itching of eyes was also observed in gala premises. During operation of blower heavy noise was observed in gala but not outside etc.
- vi) Ambient Air Quality monitoring was carried out during the unit was in operation on 29/5/2024 to 30/5/2024 for 24 hours and during the unit was not in operation on 30/5/2024 to 31/5/2024. The Ambient Air Quality monitoring results shows that the parameter of PM10 and PM 2.5 are exceeding the prescribed standards.

- vii) Further, the noise monitoring was carried outside the gala near school during the unit was not in operation on 24/5/2024 to 25/5/2024 and during the unit was in operation on 25/5/2024 to 26/5/2024 for 24 hours and when blower was in operation. During operation of blower, heavy noise was observed in gala but not outside. However, it is revealed that there is no deviation in readings during operation and non-operation of the unit. Further, the vehicular movements in the surrounding area is also one of the contributing factor for increase in the Ambient Noise levels. A copy of the visit report dated 3/6/2024 alongwith typed copy of the visit report and monitoring results of Ambient Air Quality Monitoring Report and Ambient Air Quality standard in respect of the noise are enclosed herewith and annexed as an **Exhibit-I**, **Exhibit -II** and **Exhibit -III**.
4. In view of the above non-compliances the Maharashtra Pollution Control Board has issued Closure directions to M/s.Vali Mohammad Haji Ahmed & Company, Byculla vide letter dated

24/6/2024 for operating without Consent to establish /operate and failed to provide adequate air pollution control system. A copy of the Closure directions dated 24/6/2024 is enclosed herewith and annexed as an **Exhibit- IV**.

5. In order to verify the compliance of the closure directions issued by MPCB vide letter dtd.24/6/2024, the Official of MPCB at Mumbai visited to the site of M/s.Vali Mohammad Haji Ahmed & Company, Byculla on 11/7/2024 and observed that the unit has stopped manufacturing activity and shifted all machineries from the site. Presently shop was found vacant and no any activity observed at the site and electricity was found disconnected. A copy of the visit report dtd.11/7/2024 alongwith photograph is enclosed herewith and marked as an **Exhibit-V**.

For and on behalf of the
Maharashtra Pollution Control
Board,

Place : *Mumbai.*
Date : *12/07/2024.*


(Pratap Jagtap)

Sub Regional Officer-Mumbai-1

**Sub Regional Officer
M.P.C. Board, Mumbai-1**

MAHARASHTRA POLLUTION CONTROL BOARD

Sub-Regional Office, Mumbai-1

Ph :- (022)-24015269

e-mail :-

sromumbai1@mpcb.gov.in

Website :- <http://mpcb.gov.in>



First Floor, Kalpataru Point,

Sion Circle, Sion(E),

Mumbai- 400 022.

Date: 03/06/2024

Visit Report

- 1) Name & Address of Industry : M/s. Vali Mohamad Haji Ahmed & Co.
Kala. No. 11, Gloria Convent school
Compound, Sant Sawata Marg,
Bhyculla (E) m-27.
- 2) Type of Industry : Carpentry.
- 3) Person Contacted : Ali Asgar Mukhtiyar
- 4) Phone Number : 9820470752 mukhtiyarali5@gmail.com
- 5) Consent Status : Not obtained
- 6) Observation :

- 1) During visit unit found in operation.
- 2) Unit engaged in machining work on medium density fibre board (MDF).
- 3) Unit is located in 90 x 90 feet gala. Surrounding galas are engaged in trading work of wood/ply.
- 4) School is located at back side of gala & towards front side there is road. Entrance of gala is towards road side. Also provided gate at back side but rep. informed that same was not used & always remain closed. Another two sides there is partition of metal sheet.
- 5) Representative informed that operation of gala is betw. 10.00 AM to 9.00 PM. and total no. of employees are two out of one is helper.

6) For machine purpose owner has installed two cnc machine of 8'x4' size.

7) During machining work, generation of dust observed which spread around the machine inside gala. Representative has not provided inbuilt dust collector to collect dust. Representative has provided vacuum cleaner to collect dust. Also provided blower to suck the dust. However there is no any provision to store the collected dust by blower and same observed spread in back side area within gala. During visit coughing of eyes also observed in gala. However no dust observed outside of gala. Gala owner informed that use of vacuum cleaner three times for half hour after finishing job through a day & blower is used for two times a day while cleaning is carried out. Blower is operated for max. 10. 00 min. During operation of blower heavy noise observed in gala.

8) Generated dust about 10-12kg disposed through local body.



(Ali Asgar)
for us vai Mohamed



(Dusha Malik)
Field officer.



(Prateek Jaiswal)
SPM-I

MAHARASHTRA POLLUTION CONTROL BOARD
Sub Regional Office, Mumbai-I

Tel. No. 022-24010437
Fax No. 022-24020781
Visit us at : <http://mpcb.gov.in>
Email : sromumbai1@mpcb.gov.in



"Your Service is our Duty"

Kalptaru Point 2nd floor,
Sion Matunga Scheme Road No. 8,
Opposite Sion Circle,
Sion (E),
Mumbai – 400 022.

Visit Report

Name & Address of Industry : M/s. Vali Mohammad Haji Ahmed & Co.,
Gala no.-11, Gloria Convent School comp., Sant Sawata Marg,
Byculla East, Mumbai – 400027.

Date of Visit : 03.06.2024.

Contact Person- : Mr. Ali Ajgar Mukhtiyar

Contact No : 9820470752

Consent Status : Not obtained

Observations

1. During visit unit found in operation.
2. Unit engaged in machining work on medium density fiber board (MDF).
3. Unit is located in 09 x 90 feet gala. Surrounding gala are engaged in trading work & wood/ply.
4. School is located at back side of gala & towards front side there is road. The entrance of gala is towards the roadside. Also provided gate at back side but representative informed that same was not used & always remain closed. Another two sides there is partition of metal sheet.
5. The representative informed that opposition of gala is between 10.00 AM to 09.00 PM and total no of employee are two out of one is helper.
6. For machining purpose owner has installed two CNC machine of 8 x 4 size.
7. During machining work, generation of dust observed which spread around the machine inside gala. Representative has not provided inbuilt dust collector to collect dust. Representative has provided vacuumed cleaner to collect dust. Also provided blower to suck the dust. However, there is no any provision to store the collected dust by blower and same observed spread in back side area within gala. During the visit itching of eyes was also observed in gala. However, no dust was observed outside of the gala. The Gala owner informed that use of vacuum cleaner is three times for half hours after finishing job through a day & blower is used for two times a day while cleaning is carried out. The blower is operated for max 10 minutes. During operation of blower heavy noise observed in gala.
8. Generated dust around 10-12 kg disposed through local body.

Sd/-
(Ali Ajgar)
For
Vali Mohammad

Sd/-
(Darshan Mhatre)
Field Officer

Sd/-
(Pratap Jagtap)
Sub Regional Officer,
Mumbai 1

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE – MUMBAI-I

Tel. No. 022-24016239
022-24015269

Visit us on: <http://mpcb.gov.in>
E-mail: sromumbai1@mpcb.gov.in



Kalpataru Point, 2nd Floor,
Sion Circle, In front of Cine Planate
Theater, Sion (East), Mumbai-400022

Date :25 /06/2024

Ambient Air Quality MONITORING REPORT

Name of Industry: - M/s. Vali Mohammad Haji Ahmed & Company,
Gala No. 11, Gloria, School Compound, Sant Sawata
Marg, Byculla (E), Mumbai-27.

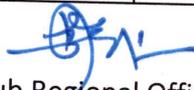
Type of Industry: - Carpentry & wooden furniture manufacturing

Date of monitoring: - 24/05/2024 to 26/05/2024

Location:- Ambient Air quality monitored at back side of unit and
near school.

Report is as below: -

When industry is in operation					
Parameter	Date	Time	Duration	Ambient Standards ug/cubic meter	Readings in ug/cubic meter
PM 10	29 to 30/05/2024	12.00 Hrs to 12.00 Hrs	24 Hrs	100	212.33
PM 2.5	29 to 30/05/2024	12.00 Hrs to 12.00 Hrs	24 Hrs	60	125
So2	29 to 30/05/2024	12.00 Hrs to 12.00 Hrs	24 Hrs	80	0.66
NOx	29 to 30/05/2024	12.00 Hrs to 12.00 Hrs	24 Hrs	80	BDL
When industry is not in operation					
PM 10	30 to 31/05/2024	12.30 Hrs to 12.30 Hrs	24 Hrs	100	118
PM 2.5	30 to 31/05/2024	12.30 Hrs to 12.30 Hrs	24 Hrs	60	166
So2	30 to 31/05/2024	12.30 Hrs to 12.30 Hrs	24 Hrs	80	0.66
NOx	30 to 31/05/2024	12.30 Hrs to 12.30 Hrs	24 Hrs	80	BDL


 Sub Regional Officer,
 MPC Board, Mumbai-I

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-67195031 Email : icclab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Central Laboratory Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710
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Report Outward No.: MPCB/CLab/Ambient/24-25/06/32
 Date: 25/06/2024 06:01 PM

Analysis Report-Air (Ambient)

Client/Industry/location Name & Address
Gloria convent high school

Sample Details	
Field Sample ID :	BR-0073738
Laboratory Sample Code :	MPCB/CLab/AMB/24-25/158
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Mumbai I(Shri. Darshan Mhatre) (SRO-Mumbai I)
Seal No. :	218
Type of Industry / Location details :	
Sample Collected On :	May 29 2024 12:00:00:000PM

Sr.No	Parameter	Starting Time	Closing Time	Result	Unit	Method of analysis
1	PM10	29-05-2024 12:00	29-05-2024 20:00	232	µg/m ³	
2	PM10	29-05-2024 20:00	30-05-2024 04:00	238	µg/m ³	
3	PM10	30-05-2024 04:00	30-05-2024 12:00	167	µg/m ³	
4	PM 2.5	29-05-2024 12:00	30-05-2024 12:00	125	µg/m ³	
5	SO2	29-05-2024 12:00	29-05-2024 16:00	BDL	µg/m ³	
6	SO2	29-05-2024 16:00	29-05-2024 20:00	BDL	µg/m ³	
7	SO2	29-05-2024 20:00	30-05-2024 00:00	BDL	µg/m ³	
8	SO2	30-05-2024 00:00	30-05-2024 04:00	4	µg/m ³	
9	SO2	30-05-2024 04:00	30-05-2024 08:00	BDL	µg/m ³	
10	SO2	30-05-2024 08:00	30-05-2024 12:00	BDL	µg/m ³	
11	NOx	29-05-2024 12:00	29-05-2024 16:00	BDL	µg/m ³	
12	NOx	29-05-2024 16:00	29-05-2024 20:00	BDL	µg/m ³	
13	NOx	29-05-2024 20:00	30-05-2024 00:00	BDL	µg/m ³	
14	NOx	30-05-2024 00:00	30-05-2024 04:00	BDL	µg/m ³	
15	NOx	30-05-2024 04:00	30-05-2024 08:00	BDL	µg/m ³	
16	NOx	30-05-2024 08:00	30-05-2024 12:00	BDL	µg/m ³	

Report Type: final

Report generated on: 25/06/2024 05:59 PM

Complied by: Archana Lendait

Approved by: Dr P D Khadkikar

Reviewed on Date: 25/06/2024 06:01 PM

Reviewed by: Dr P D Khadkikar

Dr P D Khadkikar
Senior Scientific Officer,
I/c Central Laboratory,
MPCB, Navi Mumbai.

* Electronic report does not require signature

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

***** End of the Report *****

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022-67195031 Email : icclab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Central Laboratory Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710
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Report Outward No.: MPCB/CLab/Ambient/24-25/06/33
 Date: 25/06/2024 06:01 PM

Analysis Report-Air (Ambient)

Client/Industry/location Name & Address
Gloria convent high school

Sample Details	
Field Sample ID :	BR-0073778
Laboratory Sample Code :	MPCB/CLab/AMB/24-25/157
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Mumbai I(Shri. Darshan Mhatre) (SRO-Mumbai I)
Seal No. :	218
Type of Industry / Location details :	
Sample Collected On :	May 30 2024 12:30:00:000PM

Sr.No	Parameter	Starting Time	Closing Time	Result	Unit	Method of analysis
1	PM10	30-05-2024 12:30	30-05-2024 20:30	121	µg/m ³	
2	PM10	30-05-2024 20:30	31-05-2024 04:30	127	µg/m ³	
3	PM10	31-05-2024 04:30	31-05-2024 12:30	106	µg/m ³	
4	PM 2.5	30-05-2024 12:30	31-05-2024 12:30	166	µg/m ³	
5	SO2	30-05-2024 12:30	30-05-2024 16:30	4	µg/m ³	
6	SO2	30-05-2024 16:30	30-05-2024 20:30	BDL	µg/m ³	
7	SO2	30-05-2024 20:30	31-05-2024 00:30	BDL	µg/m ³	
8	SO2	31-05-2024 00:30	31-05-2024 04:30	BDL	µg/m ³	
9	SO2	31-05-2024 04:30	31-05-2024 08:30	BDL	µg/m ³	
10	SO2	31-05-2024 08:30	31-05-2024 12:30	BDL	µg/m ³	
11	NOx	30-05-2024 12:30	30-05-2024 16:30	BDL	µg/m ³	
12	NOx	30-05-2024 16:30	30-05-2024 20:30	BDL	µg/m ³	
13	NOx	30-05-2024 20:30	31-05-2024 00:30	BDL	µg/m ³	
14	NOx	31-05-2024 00:30	31-05-2024 04:30	BDL	µg/m ³	
15	NOx	31-05-2024 04:30	31-05-2024 08:30	BDL	µg/m ³	
16	NOx	31-05-2024 08:30	31-05-2024 12:30	BDL	µg/m ³	

Report Type: final

Report generated on: 25/06/2024 05:59 PM

Complied by: Archana Lendait

Approved by: Dr P D Khadkikar

Reviewed on Date: 25/06/2024 06:01 PM

Reviewed by: Dr P D Khadkikar

Dr P D Khadkikar
Senior Scientific Officer,
I/c Central Laboratory,
MPCB, Navi Mumbai.

* Electronic report does not require signature

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

***** End of the Report *****



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असाधारण

EXTRAORDINARY

भाग III—खण्ड 4

PART III—Section 4

प्रधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 217]

नई दिल्ली, बुधवार, नवम्बर 18, 2009/कार्तिक 27, 1931

No. 217]

NEW DELHI, WEDNESDAY, NOVEMBER 18, 2009/KARTIKA 27, 1931

राष्ट्रीय परिवेशी वायु गुणवत्ता मानक

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

अधिसूचना

नई दिल्ली, 18 नवम्बर, 2009

सं. डी-29016/20/90/पी.सी.आई.-1.—वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (1981 का 14) की धारा 16 की उपधारा (2) (एच) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा अधिसूचना संख्या का.आ. 384(ई), दिनांक 11 अप्रैल, 1984 और का.आ. 935 (ई) दिनांक 14 अक्टूबर, 1988 के अतिक्रमण में केन्द्रीय प्रदूषण नियंत्रण बोर्ड इसके द्वारा तत्काल प्रभाव से राष्ट्रीय परिवेशी वायु गुणवत्ता मानक अधिसूचित करता है, जो इस प्रकार है:-

राष्ट्रीय परिवेशी वायु गुणवत्ता मानक

क्र. सं.	प्रदूषक	समय आधारित औसत	परिवेशी वायु में सामान्य		
			औद्योगिक, शहरी, प्राणीय और अन्य क्षेत्र	पारिस्थितिकीय संवेदनशील क्षेत्र (केन्द्र सरकार द्वारा अधिसूचित)	प्रयोग की पद्धति
(1)	(2)	(3)	(4)	(5)	(6)
1	सल्फर डाई आक्साइड (SO ₂), µg/m ³	वार्षिक* 24 घंटे**	50 80	20 80	-उन्नत वेस्ट और गार्ड -पर्यावर्तनी परीक्षी
2	नाइट्रोजन डाई आक्साइड (NO ₂), µg/m ³	वार्षिक* 24 घंटे**	40 80	30 80	-उपरोक्षित जैकब और हॉवाइजर (सोडियम-आर्सेनाइट) -रासायनिक संदीप्ति
3	विशुद्ध पदार्थ (10माइक्रोन से कम आकार) का PM ₁₀ , µg/m ³	वार्षिक* 24 घंटे**	60 100	60 100	-हरातीक विश्लेषण -टोयम -बीटा संयुक्त पद्धति

4	विविक्त पदार्थ (2.5 माइक्रान से कम आकार या $PM_{2.5}$, $\mu g/m^3$)	वार्षिक* 24 घंटे**	40 60	40 60	-इरात्मक विश्लेषण -टोयम -बीटा तनुकरण पद्धति
5	ओजोन (O_3) $\mu g/m^3$	8 घंटे** 1 घंटा**	100 180	100 180	-पराबैगनी द्विप्टिकल -रासायनिक संदीप्ति -रासायनिक पद्धति
6	सीसा (Pb) $\mu g/m^3$	वार्षिक* 24 घंटे**	0.50 1.0	0.50 1.0	ई.पी.एम. 2000 या समरूप फिल्टर पेपर का प्रयोग करके AAS/ICP पद्धति -टेफ्लॉन फिल्टर पेपर का प्रयोग करते हुए ED-XRF
7	कार्बन मोनोक्साइड (CO) mg/m^3	8 घंटे** 1 घंटा**	02 04	02 04	-अविवेकी अवरक्त (NDIR) स्पेक्ट्रम मापन
8	अमोनिया (NH_3) $\mu g/m^3$	वार्षिक* 24 घंटे**	100 400	100 400	-रासायनिक संदीप्ति -इण्डोफिनॉल ब्लू पद्धति
9	बैन्जीन (C_6H_6) $\mu g/m^3$	वार्षिक*	05	05	- गैस क्रोमेटोग्राफी आधारित सतत विश्लेषक -अधिशोषण तथा निशोषण के बाद गैस क्रोमेटोग्राफी
10	बैन्जो (ए) पाईरीन (BaP) केवल विविक्त कण, ng/m^3	वार्षिक*	01	01	-विलायक निष्कर्षण के बाद HPLC/GC द्वारा विश्लेषण
11	आर्सेनिक (As) ng/m^3	वार्षिक*	06	06	-असंवितरक अवरक्त स्पेक्ट्रोमिती ई.पी.एम. 2000 या समरूप फिल्टर पेपर का प्रयोग करके ICP/AAS पद्धति
12	निकेल (Ni) ng/m^3	वार्षिक*	20	20	ई.पी.एम. 2000 या समरूप फिल्टर पेपर का प्रयोग करके ICP/AAS पद्धति

* वर्ष में एक समान अंतरालों पर सप्ताह में दो बार प्रति 24 घंटे तक किसी एक स्थान विशेष पर लिये गये न्यूनतम 104 मापों का वार्षिक अंकगणीतीय औसत ।

** वर्ष में 98 प्रतिशत समय पर 24 घंटे या 8 घंटे या 1 घंटा के मानीटर मापमान, जो लागू हों, अनुपालन किये जाएंगे । दो प्रतिशत समय पर यह मापमान अधिक हो सकता है, किन्तु क्रमिक दो मानीटर करने के दिनों पर नहीं ।

टिप्पणी:

1. जब कभी और जहां भी किसी अपने-अपने प्रवर्ग के लिये दो क्रमिक प्रबोधन दिनों पर मापित मूल्य, ऊपर विनिर्दिष्ट सीमा से अधिक हों तो इसे नियमित या निरंतर प्रबोधन तथा अतिरिक्त अन्वेषण करवाने के लिये पर्याप्त कारण समझा जायेगा ।

संत प्रसन्न गौतम, अध्यक्ष

[विज्ञापन-III/4/184/09/असं.]

टिप्पणी: राष्ट्रीय परिवेशी वायु गुणवत्ता मानक संबंधी अधिसूचनाएँ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा भारत के राजपत्र आसाधारण में अधिसूचना संख्या का.आ. 384 (ई), दिनांक 11 अप्रैल, 1994 एवं का. आ. 935 (ई), दिनांक 14 अक्टूबर, 1998 द्वारा प्रकाशित की गयी थी ।

NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD
NOTIFICATION

New Delhi, the 18th November, 2009

No. B-29016/20/90/PCI-L—In exercise of the powers conferred by Sub-section (2) (b) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), and in supersession of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 hours**	50 80	20 80	- Improved West and Gaeke - Ultraviolet fluorescence
2	Nitrogen Dioxide (NO ₂), µg/m ³	Annual* 24 hours**	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual* 24 hours**	60 100	60 100	- Gravimetric - TOEM - Beta attenuation
4	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual* 24 hours**	40 60	40 60	- Gravimetric - TOEM - Beta attenuation
5	Ozone (O ₃) µg/m ³	8 hours** 1 hour**	100 180	100 180	- UV photometric - Chemiluminescence - Chemical Method
6	Lead (Pb) µg/m ³	Annual* 24 hours**	0.50 1.0	0.50 1.0	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper - ED-XRF using Teflon filter
7	Carbon Monoxide (CO) mg/m ³	8 hours** 1 hour**	02 04	02 04	- Non Dispersive Infra Red (NDIR) spectroscopy
8	Ammonia (NH ₃) µg/m ³	Annual* 24 hours**	100 400	100 400	- Chemiluminescence - Indophenol blue method

(1)	(2)	(3)	(4)	(5)	(6)
9	Benzene (C ₆ H ₆) µg/m ³	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(a)Pyrene (BaP) - particulate phase only, ng/m ³	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m ³	Annual*	06	06	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m ³	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

- * Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- ** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note. — Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

SANT PRASAD GAUTAM, Chairman
[ADVT-III/4/18409/Exy.]

Note: The notifications on National Ambient Air Quality Standards were published by the Central Pollution Control Board in the Gazette of India, Extraordinary vide notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998.

Exhibit - III

MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE – MUMBAI-I

Tel. No. 022-24016239
. 022-24015269

Visit us on: <http://mpcb.gov.in>
E-mail: sromumbai1@mpcb.gov.in



Kalpataru Point, 2nd Floor,
Sion Circle, In front of Cine Planate
Theater, Sion (East), Mumbai-400022

Date : 26/05/2024

NOISE MONITORING REPORT

Name of Industry: - M/s. Vali Mohammad Haji Ahmed & Company,
Gala No. 11, Gloria, School Compound, Sant Sawata
Marg, Byculla (E), Mumbai-27.

Type of Industry: - Carpentry & wooden furniture manufacturing

Date of monitoring: - 24/05/2024 to 26/05/2024

Location: Noise monitoring carried out back side of unit and
near school.

Report is as below: -

When industry is in operation				
Date	Time	Duration	Day / Night Hours	Readings in db(A)
25/05/2024	From 15.20 Hrs	8.01 Hrs	Day Hours	73.0
25/05/2024	From 23.25 Hrs	6.25 Hrs	Night hours	59.4
26/05/2024	From 6.10 Hrs	9.49 Hrs	Day Hours	70.0
When industry is not in operation				
24/05/2024	From 14.49 Hrs	7.31 Hrs	Day Hours	72.9
24/05/2024	From 22.26 Hrs	7.40 Hrs	Night Hours	59.2
25/05/2024	From 06.02 Hrs	9.39 Hrs	Day Hours	63.6


Sub Regional Officer,
MPC Board, Mumbai-I

O.A. No. 107 of 2024 (W2)
 Noise monitoring carried out during MDF machining activity not in operation.

24/05/2024

ERROR!!!
 The Specified image isn'

CASELLA
 CEL-633C/IP v031-02
 Serial number 4181470
 Response Freefield
 Start
 24-May-2024 2:49:15
 Duration 7:31:02
 Pause duration 0:00:04
 Overload No Run 126

CALIBRATION

Before
 24-May-2024 2:44:03
 After
 25-May-2024 0:07:31
 Cal reference 114.0 dB
 Cal change +0.0 dB

RESULTS (dB)

LAeq 72.9
 LAFmax 103.4
 LAFmin 46.6
 LAE 117.2

Location
 GPS 19.03922 72.89368

Nr. School

Operator Name

D.V. Mhatre, F.O.

Signature

Witness

H. Nagaraj S. Mhatre

24/05/2024

ERROR!!!
 The Specified image isn'

CASELLA
 CEL-633C/IP v031-02
 Serial number 4181470
 Response Freefield
 Start
 24-May-2024 10:26:06
 Duration 7:40:56
 Pause duration 0:00:00
 Overload No Run 128

CALIBRATION

Before
 24-May-2024 2:44:03
 After
 25-May-2024 0:07:31
 Cal reference 114.0 dB
 Cal change +0.0 dB

RESULTS (dB)

LAeq 59.2
 LAFmax 84.1
 LAFmin 46.2
 LAE 103.6

Location

GPS

Nr. School

Operator Name

D.V. Mhatre, F.O.

Signature

Witness

H. Nagaraj S. Mhatre

25/05/2024

ERROR!!!
 The Specified image isn'

CASELLA
 CEL-633C/IP v031-02
 Serial number 4181470
 Response Freefield
 Start
 25-May-2024 6:02:17
 Duration 9:39:17
 Pause duration 0:00:00
 Overload No Run 154

CALIBRATION

Before
 25-May-2024 0:06:17
 After
 28-May-2024 18:25:59
 Cal reference 114.0 dB
 Cal change -0.4 dB

RESULTS (dB)

LAeq 63.6
 LAFmax 94.8
 LAFmin 33.6
 LAE 109.0

Location

GPS 19.05266 72.91203

Nr. School

Operator Name

A.S. Dhanpate, F.O.

Signature

Witness

H. Nagaraj S. Mhatre

O.A. No 107 of 2024 (W2)
 Noise monitoring carried out during MDF
 machining activity was in operation.

25/05/2024

①

ERROR!!!
 The Specified image isn't

CASELLA
 CEL-633C/IP v031-02
 Serial number 4181470
 Response Freefield
 Start
 25-May-2024 15:20:42
 Duration 8:01:18
 Pause duration 7:49:20
 Overload No Run 138

CALIBRATION

Before
 25-May-2024 15:19:06
 After
 1-Jan-2015 0:00:22
 Cal reference 114.0 dB
 Cal change +0.3 dB

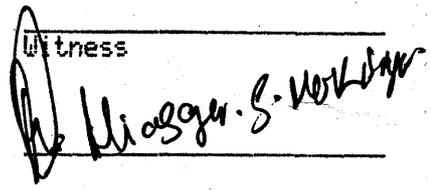
RESULTS (dB)

LAeq 73.0
 LAFmax 104.9
 LAFmin 55.8
 LAE 101.5

Location
 GPS 19.03983 72.89449
 Nr. School

Operator Name
 A.S. Dhupate, Fo.

Signature


Witness


25/05/2024

②

ERROR!!!
 The Specified image isn't

CASELLA
 CEL-633C/IP v031-02
 Serial number 4181470
 Response Freefield
 Start
 25-May-2024 23:25:09
 Duration 6:25:27
 Pause duration 0:00:07
 Overload No Run 141

CALIBRATION

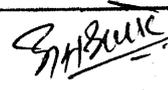
Before
 25-May-2024 15:19:06
 After
 1-Jan-2015 0:00:22
 Cal reference 114.0 dB
 Cal change +0.3 dB

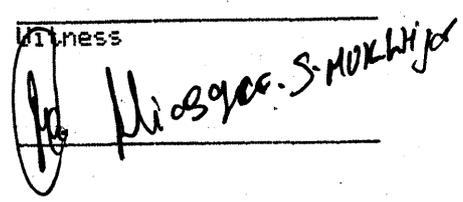
RESULTS (dB)

LAeq 59.4
 LAFmax 84.7
 LAFmin 56.1
 LAE 103.0

Location
 GPS 18.97635 72.83351
 Nr. School

Operator Name
 A.S. Dhupate, Fo.

Signature


Witness


26/05/2024

③

ERROR!!!
 The Specified image isn't

CASELLA
 CEL-633C/IP v031-02
 Serial number 4181470
 Response Freefield
 Start
 26-May-2024 6:10:17
 Duration 9:49:12
 Pause duration 0:00:29
 Overload No Run 146

CALIBRATION

Before
 25-May-2024 15:19:06
 After
 1-Jan-2015 0:00:22
 Cal reference 114.0 dB
 Cal change +0.3 dB

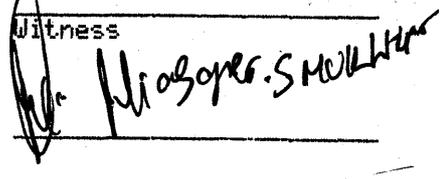
RESULTS (dB)

LAeq 70.0
 LAFmax 106.9
 LAFmin 37.0
 LAE 115.5

Location
 GPS 18.97635 72.83351
 Nr. School

Operator Name
 A.S. Dhupate, Fo.

Signature


Witness


O.A. No. 107 of 2024 (W2).
 Noise monitoring carried out during MDF machining
 activity & Blower in operation.

06/06/2024 (1)



MAHARASHTRA
 POLLUTION CONTROL BOARD

CASELLA
 CEL-633C/IP v031-02
 Serial number 4181535
 Response Freefield
 Start
 6-Jun-2024 12:56:01
 Duration 0:23:59
 Pause duration 0:00:00
 Overload No Run 8

CALIBRATION

Before
 6-Jun-2024 12:38:21

RESULTS (dB)

L_{Aeq} 92.2
 L_{AFmax} 96.1
 L_{AFmin} 65.4
 L_{AE} 123.8

Location Mrs. MDF machine
 GPS A Blower

Operator Name
 D.V. Mhetre
 F.O.

Signature

Witness

06/06/2024 (2)



MAHARASHTRA
 POLLUTION CONTROL BOARD

CASELLA
 CEL-633C/IP v031-02
 Serial number 4181468
 Response Freefield
 Start
 6-Jun-2024 13:00:03
 Duration 0:20:06
 Pause duration 0:00:00
 Overload No Run 17

CALIBRATION

Before
 6-Jun-2024 12:59:53

RESULTS (dB)

L_{Aeq} 72.7
 L_{AFmax} 83.2
 L_{AFmin} 60.6
 L_{AE} 103.5

Location
 GPS 18.97598 72.83504
 Mrs. School

Operator Name
 D.V. Mhetre F.O.

Signature

Witness

**ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २०००
ची प्रभावीपणे अंमलबजावणी करण्यासाठी
प्राधिकरणाची नियुक्ती करण्याबाबत**

महाराष्ट्र शासन

पर्यावरण विभाग, मंत्रालय,

शासन निर्णय क्रमांक : ध्वनीप्र-२००९/प्र.क्र.९५/तांक-१

नविन प्रशासन भवन, १५ वा मजला, मादाम कामा रोड, मुंबई - ४०० ०३२

दिनांक: २१ एप्रिल, २००९

- वाचा - १) शासन निर्णय क्रमांक : ध्वनीप्र-२०००/प्र.क्र.२४/तांक ३, दिनांक १६ ऑगस्ट, २००० आणि दिनांक १५ जून, २००१
- २) मे. उच्च न्यायालयाच्या मुंबई खंडपीठामध्ये दाखल करण्यात आलेल्या सार्वजनिक हिताच्या याचिका क्र. (१) २०५३/२००३, (२) ७४/२००७, (३) ८५/२००७ आणि (४) १/२००९ मधील दिनांक २६/२/२००९ चे आदेश

प्रस्तावना :-

पर्यावरण विभाग, शासन निर्णय क्र. एन.पी./२०००/२४/क्र.३, दिनांक १६/८/२००० व दिनांक १५/०६/२००१ रोजी ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २००० च्या २ (क) नुसार, राज्यातील पोलीस आयुक्त असलेल्या शहरामध्ये पोलीस उप आयुक्त व इतर ठिकाणी जिल्हा पोलीस अधिक्षक यांना एक सदस्य प्राधिकरण म्हणून ध्वनी प्रदूषण नियमाची अंमलबजावणी करण्यासाठी नियुक्ती करण्यात आली आहे.

मा. उच्च न्यायालय, मुंबई खंडपीठाने वरील याचिकांमध्ये महाराष्ट्र शासन व इतर विभागांनी ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २००० ची प्रभावी अंमलबजावणी करण्याकरीता दिनांक २६/२/२००९ रोजी उराधिक निर्देश दिलेले आहेत. त्यानुसार स्थानिक स्वराज्य संस्थांनी शहरी भागात शांतता झोन जाहीर करणे आवश्यक आहे.

शासन निर्णय :-

१) मा. उच्च न्यायालयाच्या आदेशानुसार तसेच ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २००० च्या कलम ३ (५) नुसार स्थानिक स्वराज्य संस्थांनी शहरी भागात शांतता झोन त्वरीत जाहिर करून योग्य ते आदेश काढावेत. तसेच शहरात शांतता झोनचे फलक लावून आदेशाची प्रभावी अंमलबजावणी करण्यासाठी योग्य ती प्रसिध्दी करावी.

- १) शैक्षणिक संस्थांच्या सभोवताली १०० मीटर क्षेत्र
- २) सर्व न्यायालयाच्या सभोवतीली १०० मीटर क्षेत्र
- ३) रुग्णालयाच्या सभोवताली १०० मीटर क्षेत्र

२) ध्वनी प्रदूषणाची वाढती पातळी व निरनिराळे प्रदूषण स्रोत विचारात घेता, शासनाच्या निरनिराळ्या विभागांनी सधःस्थितीत ते राबवीत असलेल्या नियमाद्वारे ध्वनी प्रदूषण नियंत्रण व नियमनाची अंमलबजावणी करावी. त्याकरिता परिशिष्ट ३ मध्ये नमूद केल्याप्रमाणे, शासनाच्या संबंधित विभागांच्या अधिपत्याखालील संस्थांच्या अधिकाऱ्यांना पदनाम प्राधिकरण म्हणून जाहीर करण्यात येत आहे. याबाबत संबंधीत

रोटा/इव-०१००[४००-५-२००९]-१

विभागांनी स्वतंत्र आदेश निर्गमित करावेत. सदर प्राधिकरण, ते राबवित असलेल्या नियमाच्या तरतुदीनुसार तसेच ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २००० च्या तरतुदीनुसार ध्वनी प्रदूषण नियंत्रण व नियमनाची कार्यवाही करण्यास सक्षम असेल.

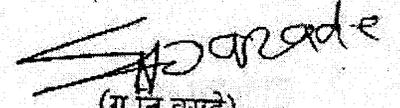
A.

३) ध्वनी प्रदूषण करणारे उपकरणे / स्रोत जसे D.G. Sets (15-500 KVA); Coal Washeries ; Fire Crackers Generator Sets with Diesel (upto 1000 KVA) manufactured on or after 1st July, 2003 ; Vehicles at manufacturing stage from the year, 2003 and 1st April, 2005 respectively as well as Noise Limits for Automobiles and Domestic appliances and construction equipments at the manufacturing stage laid down under the provisions of the Environment (Protection) Act, 1986 and Rules made there under इत्यादींची, सभोवतालच्या हवेतील ध्वनी प्रदूषण गुणवत्तेच्या विहित मर्यादा परिशिष्ट २ मध्ये नमूद केल्याप्रमाणे असेल.

४) या शासन निर्णयान्वये, पर्यावरण विभागाने यापूर्वी दिनांक १६ ऑगस्ट, २००० आणि दिनांक १५ जून, २००१ रोजी या विषयाबाबत निर्गमित केलेला शासन निर्णय खारीज करण्यात येत आहे. हा शासन निर्णय निर्गमित झाल्याच्या दिनांकापासून लागू राहिल.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

B.


(ग.नि.वराडे)
संचालक (पर्यावरण)

प्रत माहितीसाठी :-

मा.मुख्यमंत्र्यांचे प्रधान सचिव

मा.उपमुख्यमंत्र्यांचे प्रधान सचिव

मा. मुख्यसचिव

अतिरिक्त मुख्यसचिव, गृह विभाग, मंत्रालय

अतिरिक्त मुख्यसचिव, सार्वजनिक आरोग्य विभाग, मंत्रालय

प्रधान सचिव (अ. व सु.), गृह विभाग

प्रधान सचिव, नगर विकास विभाग (१), मंत्रालय

प्रधान सचिव, नगर विकास विभाग (२), मंत्रालय

प्रधान सचिव, महसूल विभाग, मंत्रालय

प्रधान सचिव, उच्च व तंत्रशिक्षण विभाग, मंत्रालय,

प्रधान सचिव, शालेय शिक्षण विभाग, मंत्रालय

सचिव, गृह विभाग (परिवहन),

सचिव, पर्यावरण

मा. मंत्री (पर्यावरण), यांचे खाजगी सचिव,

मा. राज्यमंत्री (पर्यावरण), यांचे खाजगी सचिव,

सर्व मा. मंत्री / राज्यमंत्री यांचे खाजगी सचिव

सर्व जिल्हाधिकारी

सर्व पोलीस आयुक्त / उप आयुक्त

सर्व जिल्हा पोलीस अधिक्षक / उप अधिक्षक

पर्यावरण विभाग सर्व अधिकारी / कार्यासन / निवडनस्ती - तांक १

परिशिष्ट - १

ध्वनी प्रदूषण व नियमन व नियंत्रणाची अंमलबजावणी करण्यासाठी शासनाच्या अधिपत्याखाली असलेल्या संस्थांमधील संबंधीत अधिका-याची पदनाम प्राधिकरण म्हणून नियुक्ती

Sr. No	Officer /Agency	Concerned Department	Duties
1.	District Magistrate, Sub-Divisional Magistrate,	Revenue	Corresponding Rules for the enforcement of the Noise Pollution Control measures within their respective jurisdiction.
2.	Police Commissioner or any other officer not below the rank of the Deputy Superintendent of Police designated for the maintenance of Ambient Air Quality Standards, as mentioned in the Rule 2(c) of Noise Pollution(Regulation and Control) Rules, 2000.	Home	The Police Authorities will be responsible for initiating further legal actions in respect of the violations..
3.	Municipal Commissioner, Additional/Deputy Municipal Commissioner/ Chief Officer of Municipal Council/Committee Govt. of Maharashtra not below the rank of the Deputy Superintendent of Police.	Urban Development	<p>Corresponding Rules for the enforcement of noise standards laid down under the Environment (Protection) Rules, 1986 at source for construction projects, utilities for buildings (ACs, DG sets etc.), domestic appliances, development and other activities in their jurisdiction.</p> <p>The urban local bodies shall be responsible for demarcation of the silent zones as per the Noise Rules, 2000 and displaying the same adequately.</p> <p>The urban local bodies shall include an Action Plan for noise control in the Environmental Status Report submitted by them annually, including noise monitoring and noise mapping studies.</p> <p>The Local Body and Urban Development Deptt., Govt. of Maharashtra will not grant any permissions for development activities in consistent with or in conflict with the categorization of zone. In case of overlapping zones, stringent standards will prevail over in that particular area.</p>
4.	Registrar /Head Master of the Educational Institutions duly approved by the concerned Government not below the rank of the Deputy Superintendent of Police	Higher & Technical Education/ School Education	Corresponding Rules for the enforcement and maintenance of the Ambient Noise Standards laid down for domestic appliances, automobiles etc. in respect of any activity in its jurisdiction.
5.	Dean/Superintendent of the Government Hospitals not below the rank of the Deputy Superintendent of Police	Public Health	Corresponding Rules for the enforcement and maintenance of the Ambient Noise Standards laid down for domestic appliances, automobiles etc. in respect of any activity in its

A.

6.	Head of M.M.R.D.A., M.S.R.D.C., C.I.D.C.O., having local jurisdiction constituted under various Laws and Public Works Department.	Urban Development	<p>jurisdiction.</p> <p>Corresponding Rules for the enforcement and maintenance of Noise Standards laid down under the Environment (Protection) Rules, 1986 at source for construction projects, utilities for buildings (ACs, DG sets etc.), domestic appliances, development and other activities in their jurisdiction</p> <p>These Developmental Authorities should include adequate noise abatement measures in their project activities such as noise barriers to the bridges and flyovers, tree plantation for roads etc.</p>
7.	Member Secretary and any officer Maharashtra Pollution Control Board not below the rank of the Deputy Superintendent of Police	Environment Department	<p>(i) Monitoring of Ambient Noise Levels in case of specific requests from other authorities referred in the table and communicating the results to the respective Authorities for further necessary action at their end.</p> <p>(ii) For the enforcement of Noise Pollution Control Measures and Standards in Industrial areas.</p>
8.	<p>(i) Any officer from the State Transport Department / Deputy Regional Transport Officer in their respective jurisdiction not below the rank of the Deputy Superintendent of Police</p> <p>(ii) Head of Maharashtra State Road Transport Corporation or any officer/ Depot Manager not below the rank of the Deputy Superintendent of Police.</p> <p>(iii) Traffic Police Authorities not below the rank of the Deputy Superintendent of Police</p>	Home Department (Transport)	<p>Enforcement and maintenance of the Noise Standards laid down under Environment (Protection) Rules, 1986 and Motor Vehicles Act, 1939 for the new and operating vehicles within their respective jurisdiction.</p> <p>The noise levels generated by the In-use vehicles should be monitored while grant of Pollution Under Control Certificate.</p>

E

परिशिष्ट- २

Schedule
(Under rule 3(1) and 4(1)) of Noise Pollution (Control and Regulation) Rules, 1999

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB(A) Leq*	
		Day Time	Night Time
(A)	Industrial Area	75	70
(B)	Commercial Area	65	55
(C)	Residential Area	55	45
(D)	Silence Zone	50	40

- i. Day time shall mean from 6.00 a.m. to 10.00 p.m.
- ii. Night time shall mean from 10.00 p.m. to 6.00 a.m.
- iii. Silence Zone is defined as an area comprising not less than 100 meters around hospitals, educational institutions and courts. The silence zones are zones which are declared as such by the competent authority.
- iv. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A" , in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq : it is an energy mean of the noise level, over a specified period.

2. Standards / Guidelines for control of Noise Pollution from Stationary Diesel Generator (DG) Sets.

(A) Noise Standards for DG sets (15-500 KVA)

The total sound power level, L_w of a DG set should be less than, $94+10 \log_{10} (KVA)$, dB(A), at the manufacturing stage, where, KVA is the nominal power rating of a DG set. This level should fall by 5 dB(A) every five years, till 2007, i.e. in 2002 and then in 2007

(B) Mandatory acoustic enclosure/acoustic treatment of room for stationary DG sets (5KVA and above).

Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

The acoustic enclosure / acoustic treatment of the room should be designed for minimum 25 dB (A) Insertion Loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances, the performance may be checked for noise reduction upto actual ambient noise level, preferably in the night time). The measurement for Insertion Loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.

The DG set should also be provided with proper exhaust muffler with insertion loss of minimum 25dB (A).

- A. (C) **Guidelines for the manufacturers/users of DG sets (5 KVA and above).**
01. The manufacturer should offer to the user a standard acoustic enclosure of 25 dB(A) Insertion Loss and also a suitable exhaust muffler, with Insertion Loss of 25 dB(A).
 02. The user should make efforts to bring down the noise levels due to the D.G. set, outside his premises, within the ambient noise requirements by proper siting and control measures.
 03. The manufacturer should furnish noise power levels of the unsilenced DG sets as per standards prescribed under (A).
 04. The total sound power level of a D.G. set, at the user's end, shall be within 2 dB(A) of the total sound power level of the DG set, at the manufacturing stage as prescribed under (A).
 05. Installation of a DG set must be strictly in compliance with the recommendations of the DG set manufacturer.
 06. A proper routine and preventive maintenance procedure for the DG set should be set and followed in consultation with the DG set manufacturer, which would help to prevent noise levels of the DG set from deteriorating with use.

3. Noise Level Standards for Coal Washeries

Operational / Working Zone – not to exceed 85 dB(A) Leq for 8 hours exposure.

The Ambient Air Quality Standards in respect of noise as notified under Environment (Protection) Rules, 1986 shall be followed at the boundary line of the coal washery.

Code of Practice of Coal Washery

Water or Water mixed chemical shall be sprayed at all strategic coal transfer points such as conveyors, loading/unloading points etc. As far as practically possible conveyors, transfer point etc. shall be provided with enclosures.

- * The crushers/pulverizers of the coal washeries shall be provided with enclosures, fitted with suitable air pollution control measures and finally emitted through a stack of minimum height of 30m, conforming particulate matter emission standards of 150 mg/Nm³ provided with adequate water sprinkling arrangement.
- * Water sprinkling by using fine atomizer nozzles arrangement shall be provided on the coal heaps and on land around the crushers/pulverisers.
- * Area, in and around the coal washery shall be pucca either asphalted or concreted.
- * Water consumption in the coal washery shall not exceed 1.5 cubic meter per tonne coal.
- * The efficiency of the settling ponds of the waste water treatment system of the coal washery shall not be less than 90%.
- * Green belt shall be developed along the road side, coal handling plants, resident complex, office building and all around the boundary line of the coal washery.
- * Storage bunkers, hoppers, rubber decks in chutes and centrifugal chutes shall be provided with proper rubber linings.

- * Vehicles movement in the coal washery area shall be regulated effectively to avoid traffic congestion. High pressure horn shall be prohibited. Smoke emission from heavy duty vehicle operating in the coal washeries should conform the standards prescribed under Motor Vehicle Rules, 1989.

4. Noise Standards for fire-crackers

- A.(i) The manufacturer, sale or use of fire-crackers generating noise level exceeding 125 dB(A) or 145 dB(C)_{pk} at 4 meters distance from the point of bursting shall be prohibited.
- (ii) For individual fire-cracker constituting the series (joined fire crackers), the above mentioned limit be reduced by $5 \log_{10} (N)$ dB, where N=Number of crackers joined together.
- B. The broad requirements for measurement of noise from fire-crackers shall be-
- (i) The measurements shall be made on a hard concrete surface of minimum 5 meter diameter or equivalent.
- (ii) The measurement shall be made in free field conditions i.e., there shall not be any reflecting surface upto 15 meter distance from the point of bursting.
- (iii) The measurement shall be made with an approved sound level meter.
- C. The Department of Explosives shall ensure Implementation of these standards.

5. Noise Limits for Generator Sets run with diesel

Noise limit for diesel generator sets (upto 1000 KVA) manufactured on or after 1st July, 2003

The maximum permissible sound pressure level for new diesel generator (DG) sets with rated capacity upto 1000 KVA, manufactured on or after the 1st July, 2003 shall be 75 dB(A) at 1 meter from the enclosure surface.

The diesel generator sets should be provided with integral acoustic enclosure at the manufacturing stage itself.

The implementation of noise limit for these diesel generator sets shall be regulated as given in below mentioned paragraph.

Requirement of certification

Every manufacturer of engine or every importer of engine or product must have valid certificates of Type Approval and certificates of Conformity of Production for each year, for all engine models being manufactured or for all engines or product models being imported, after the effective date with the emission limit as specified in earlier paragraph.

6. (1) Noise limits for vehicles applicable at manufacturing stage
from the year, 2003.

Sr.No.	Type of Vehicle	Noise Limits dB(A)	Date of Implementation
(1)	(2)	(3)	(4)
1.	Two Wheeler		1 st January, 2003
	Displacement upto 80 cm ³	75	
	Displacement more than 80 cm ³ but upto 175 cm ³	77	
	Displacement more than 175 cm ³	89	
2.	Three Wheeler		1 st January, 2003
	Displacement upto 175 cm ³	77	
	Displacement more than 175 cm ³	80	
3.	Passenger Car	75	1 st January, 2003
4.	Passenger or Commercial Vehicles		1 st July, 2003
	Gross vehicle weight upto 4 tonnes	80	
	Gross vehicle weight more than 4 tonnes but upto 12 tonnes	83	
	Gross vehicle weight more than 12 tonnes	85	

(2) Noise Limits for vehicles at manufacturing stage applicable on and from 1st April, 2005

Sr.No.	Type of vehicles	Noise Limits
1.0	Two Wheelers	
1.1	Displacement upto 80 cc	75
1.2	Displacement more than 80 cc but upto 175 cc	77
1.3	Displacement more than 175 cc	80
2.1	Three Wheelers	
2.1	Displacement upto 175 cc	77
2.2	Displacement more than 175 cc	80
3.0	Vehicles used for the carriage of passengers and capable of having not more than nine seats, including the driver's seat	74
4.0	Vehicles used for the carriage of passengers having more than nine seats including the driver's seat and a maximum Gross Vehicle Weight (GVW) of more than tonnes	
4.1	With an engine power less than 150KW	78
4.2	With an engine power of 150 KW or above	80
5.0	Vehicles used for the carriage of passengers having more than nine seats including the driver's seat: Vehicle used for the carriage of goods.	
5.1	With a maximum GVW not exceeding 2 tonnes	76
5.2	With a maximum GVW greater than 3 tonnes but not exceeding 3.5 tonnes	77
6.0	Vehicles used for the transport of goods with a maximum GVW exceeding 3.5 tonnes	
6.1	With an engine power less than 75 KW	77
6.2	With an engine power of 75 KW or above but less than 150KW	78
6.3	With an engine power of 150 KW or above	80

7. Noise Standards Part E:-

A. Noise limits for Automobiles (Free Field Distance at 7.5 meter in dB(A) at the manufacturing stage.

(a)	Motorcycle, Scooters and Three Wheelers	80
(b)	Passenger Cars	82
(c)	Passenger or Commercial vehicles upto 4 MT	85
(d)	Passenger or Commercial vehicles above 4 MT and Upto 12 MT	89
(e)	Passenger or Commercial vehicles exceeding 12 MT	91

B. Domestic appliances and construction equipments at the manufacturing stage to be achieved by 31st December, 1993.

(a)	Window Air Conditioners of 1 ton to 1.5 ton	68
(b)	Air Coolers	60
(c)	Refrigerators	46
(d)	Diesel generator of domestic purposes	85-90
(e)	Compactors (rollers), Front Loaders, Concrete Mixers, Cranes (moveable), Vibrators and Saws	75

MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 25505928	 <p>Kalpataru Point, 2nd floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022</p>
Fax :	(022)- 25505926	
Email :	romumbai@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	

"Your Service is our Duty"

No: MPCB/CD-2406240001
 To,
 M/s. Vali Mohammad Haji Ahmed & Company,
 Gala No. 11, Gloria School Compound, Sant Sawata Marg,
 Byculla East, Mumbai - 400027.

Date: 24/06/2024
 दिनांक: 24 JUN 2024
 12031 AC
 वेक: १०, ११, १२, १३, १४, १५, १६, १७
 क.:

Sub: - Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and/or u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: 1. Hon'ble NGT order dated 06/05/2024 in OA No. 107/2024
 2. Board official visited to your unit for verification of compliance on 20/06/2024
 3. Office Note MPCB-LEGAL_ACTIONS-200624004 approved on 23/06/2024

WHEREAS, it is obligatory on your part to obtain Consent to Establish and Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control devices.

AND WHEREAS, received Hon'ble NGT order dated 06/05/2024 in OA No. 107/2024 regarding operation of saw mill within 50 meters from school buffer zone, which is silence zone. The noise from the saw mill is affecting the surrounding area having adverse impact on the health of the students of Gloria school.

AND WHEREAS, the officials of the Board at SRO Mumbai-I was visited the site at M/s. Vali Mohammad Haji Ahmed & Company, Gala No. 11, Gloria School Compound, Sant Sawata Marg, Byculla East, Mumbai - 400027 and observed as follows:

1. You are engaged in CNC machining work on Medium Density Fiber (MDF) without obtaining Consent to establish/operate from MPC Board.
2. You have not provided adequate air pollution control system.

d/c

Prem
 (Prem Kumar)
 7208851636

BEST Undertaking
 Customer Care 'E' Ward
 No: 720
 Date: 28/06/2024
 Sign: *[Signature]*

9324567396
 महाराष्ट्र प्रदूषण नियंत्रण बोर्ड

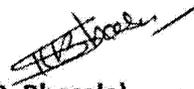
AND WHEREAS, it has been observed that you have failed to provide adequate pollution control devices and thereby contributing to deterioration of ambient air quality of nearby area.

AND WHEREAS, after examining the record of your case, the reports of the officers of the Board, it has been observed that you are operating your unit without obtaining consent from the Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and adequate pollution control devices, thereby pollution in the surrounding area.

NOW THEREFORE, in view of the above non-compliances, you are hereby directed to stop your manufacturing activities forthwith, failing which, the Board will have no option than to initiate appropriate legal action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

This direction is issued with approval of competent authority of the Board.

For and on behalf of
Maharashtra Pollution Control Board


(S. R. Bhosale)

Regional Officer, Mumbai

Copy submitted for information :-

1. The Member Secretary, MPCB, Sion, Mumbai – for favour of information.
2. Joint Director (APC) MPCB, Sion, Mumbai – for information.
3. Regional Officer (BMW) MPCB, Sion, Mumbai – for information
4. Law Officer MPCB, Mumbai.

Copy to:

1. Executive Engineer, MSEDCL /Adani Electricity/Tata Power Company/BEST -He is directed to disconnect electric supply of M/s. Vali Mohammad Haji Ahmed & Company, Gala No. 11, Gloria School Compound, Sant Sawata Marg, Byculla East, Mumbai – 400027.
2. Asst. Commissioner, E Ward, MCGM, Mumbai-He is directed to disconnect the water supply of the unit of M/s. Vali Mohammad Haji Ahmed & Company, Gala No. 11, Gloria School Compound, Sant Sawata Marg, Byculla East, Mumbai – 400027.
3. Sub-Regional Officer (Mumbai-I), M.P.C. Board. - He is directed to ensure that above direction is served to the industry & all concerned and take necessary follow-up towards compliance of the direction & submit Action taken report.

MAHARASHTRA POLLUTION CONTROL BOARD
Sub Regional Office, Mumbai-I

Tel. No. 022-24010437
 Fax No. 022-24020781
 Visit us at : <http://mpcb.gov.in>
 Email : sromumbai@mpcb.gov.in



"Your Service is our Duty"

Kalptaru Point 2nd floor,
 Sion Matunga Scheme Road No. 8,
 Opposite Sion Circle,
 Sion (E),
 Mumbai - 400 022.

Visit Report

Name & Address of Industry : M/s. Vali Mohammad Haji Ahmed & Co.,
 Nala No-11, Gloria Convent School Comp,
 Sant Sawata Marg, BYCulla East,
 Mumbai - 400027.

Date of Visit : 11/07/2024

Visited By- : Arvind S. Dhapate

Contact Person- : Mr. Asif Aziz Darvesh,
 Proprietor.

Contact No : 9867503350

Consent Status : —

Observations :- Board office has issued closure directions
 on 24/06/2024,
 → visit was made for checking compliance of the
 same.
 → during visit observed that unit has stop mfg
 activity and shifted all machinery from this site.
 → presently shop was found vacant. no any
 activity observed at site.
 → electricity was found disconnected.


 (Mr. Asif Aziz Darvesh)
 Proprietor.


 (A.S. Dhapate)
 FO MPCB

MAHARASHTRA POLLUTION CONTROL BOARD
Sub Regional Office, Mumbai-I

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Visit Report

Name & Address of Industry : M/s. Vali Mohammad Haji Ahmed & Co.,
Gala no.-11, Gloria Convent School comp., Sant Sawata Marg,
Byculla East, Mumbai – 400027.

Date of Visit : 11.07.2024.

Visited By- : Arvind S. Dhapate, Field Officer.

Contact Person- : Mr. Asif Aziz Darvesh, Proprietor

Contact No : 9867503350

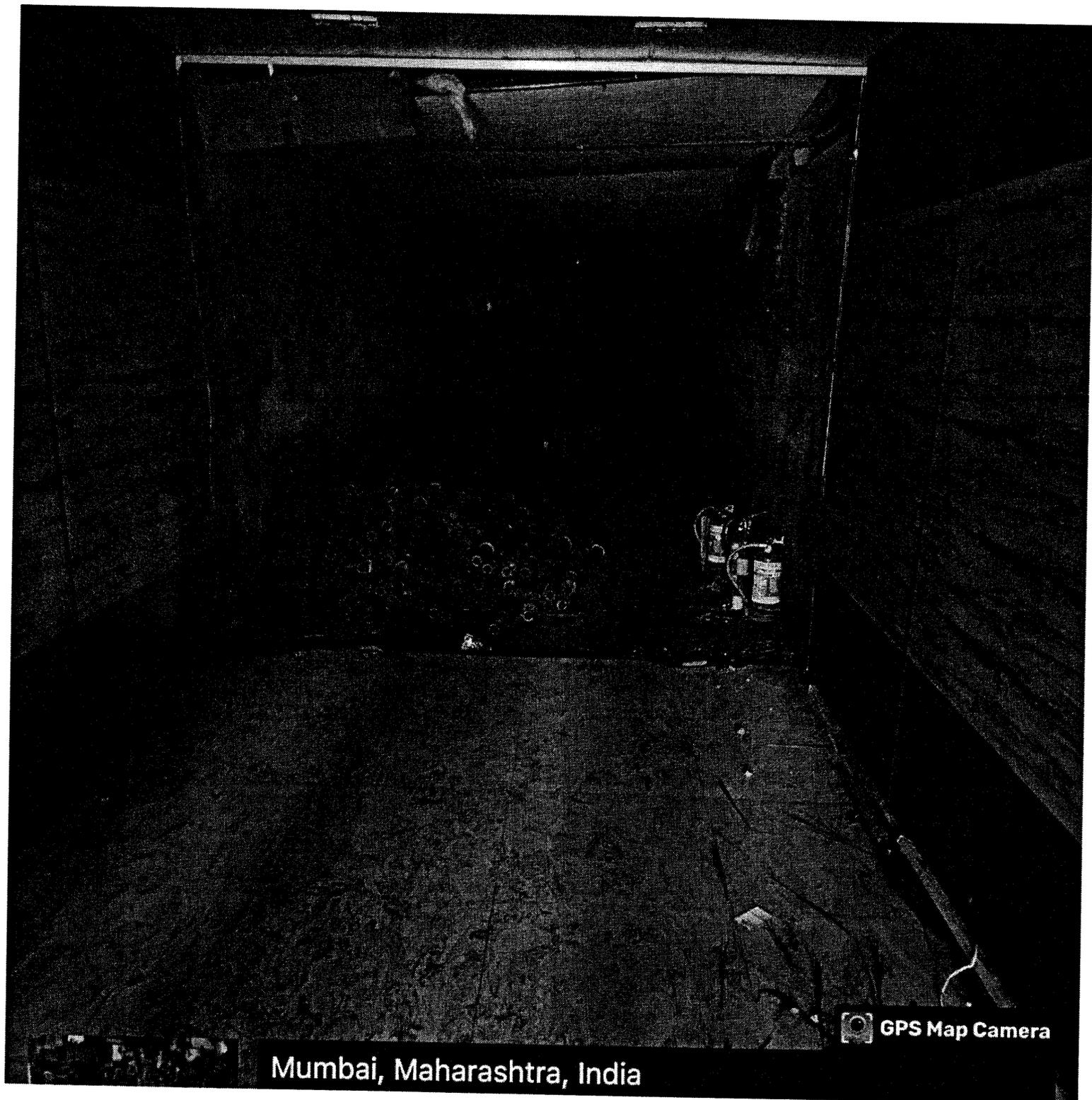
Consent Status : --

Observations

1. Board office has issued Closure Directions to said industry on 24/06/2024.
2. Visit was made for checking compliance of the same.
3. During visit observed that unit has stop manufacturing activity & shifted all machinery from this site.
4. Presently shop was found vacant no any activity observed at site.
5. Electricity was found disconnected.

Sd/-
(Asif Aziz Darvesh)
Proprietor

Sd/-
(Arvind S. Dhapate)
Field Officer



GPS Map Camera

Mumbai, Maharashtra, India

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

**ORIGINAL APPLICATION NO. 107 OF 2024 (WZ)
(LETTER PETITION NO.33 OF 2024)
(Complaint dated 01.03.2024)**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

ORDER

1. Perused the report of learned Registrar dated 16.03.2024 submitted on a complaint dated 01.03.2024 made by Adv. Mr. Jain Mukesh N (Manav Juriss), R/o S-8, Pandare Bldg., 730, B.J. Marg, Dagdi Chawl, Byculla (W), Mumbai, alleging that the respondent – M/s Vali Mohammad Haji Ahmed & Company, situated at Gala No.11, Gloria Convent School compound, Sant Sawata Marg, Byculla €, Mumbai is a Saw Mill operating within 50 mtrs from school buffer zone, which is a silence zone. The said Saw Mill is creating huge noise pollution in the vicinity having adverse impact on the health of the students of Gloria Convent School.
2. In view of the allegations made in the complaint, we deem it appropriate to call for a report from the Member Secretary, Maharashtra Pollution Control Board (MPCB) as to the truthfulness of the contents of the aforesaid complaint and the action taken at their end, if any, within four weeks.
3. The report shall be submitted by the MPCB by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDC, within a period of four weeks.

4. A copy of this order along with the copy of complaint be sent to the above mentioned Authority i.e. the Member Secretary, MPCB and for compliance as above.

5. The Registry is directed to register this Letter Petition as Original Application.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

May 06, 2024
L.P. No.33/2024 (WZ)
npj